

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

109. IA/2057/2024 IA/2062/2024 IN C.P. (IB)/90(MB)2021

IN THE MATTER OF

India SME Asset Reconstruction Company Limited

VS

Siddharth Natural Foods Resources Pvt. Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 02.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in both I.A.: Adv. Manish Jha (VC)

For the Respondent:

ORDER

I.A. 2057/2024

The prayer in the I.A. is for taking on record the Preliminary Report. The same is taken on record. In view thereof, I.A. is disposed of.

I.A. 2062/2024

The 1st Progress Report with respect to the period from 5th January 2024 to 31st March 2024 is taken on record. In view thereof, the I.A. is disposed of.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)